

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-258 (ND)/2017

IN THE MATTER OF:

MICROTECH Infoserve Pvt. Ltd.

.... Applicant/petitioner

Vs.

ROC

.... Respondent

Order under Section 252 of the Companies Act

Order delivered on 13.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner :

For the ROC Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Notice of the application and main petition for 2nd November, 2017.

Mr. Manish Raj, learned Company Prosecutor for the ROC accepts notice. Reply, if any, be filed on or before 31st October, 2017 with a copy in advance to the Counsel for the petitioner. The date of 24th October, 2017 stands cancelled.

List the matter on 2nd November, 2017.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— Sd —

(DEEPA KRISHAN)
MEMBER(TECHNICAL)